

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).6080/2014

(From the judgement and order dated 05/12/2013 in WC No.64559/2012
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

THAKUR PRASAD PANDEY TRUST

Petitioner(s)

VERSUS

SANKATHA PRASAD & ORS

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim
relief and office report)

Date: 02/05/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. K.C. Vishwakarma, Adv.
 Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Mr. Shanthanu Singh, Adv.
R.1-3 Mr. Ashok Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

Mr. Shanthanu Singh, Advocate who has entered
appearance for respondent no. 1 to 3, undertakes to
file counter affidavit within four weeks.

As far as other respondents are concerned,
notice be issued. Learned counsel for the petitioner
undertakes to file process fee/requisites within a
week hence, failing which the special leave petition
shall stand dismissed as against the said respondents
without further reference to the Court.

(NAVEEN KUMAR)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER